IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.79678 of 2018

(Arising out of Order-in-Appeal No.294/S.TAX-I/KOL/2018 dated 17.04.2018 passed by Commissioner of CGST & CX (Appeal-I), Kolkata.)

M/s. Rupakar Trade Link Private Limited
(16, Munshi Sadruddin Lane, Kolkata-700007.)

...Appellant

VERSUS

Commissioner of CGST & CX, Kolkata North Commissionerate
.....Respondent
(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

APPEARANCE

NONE for the Appellant (s)
Shri H.S.Abedin, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75599/2021

DATE OF HEARING : 23 September 2021
DATE OF DECISION : 23 September 2021

P.K.CHOUDHARY :

It is informed that the Appellant has obtained copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Learned Authorized Representative for the Revenue has no objection to the said fact and informed that the Department has also got the said SVLDRS-4 and filed a copy of combined list of cases where

SVLDRS-4 have been issued and the Appellant's name also figures in the list.

3. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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